

Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and transfer of Undertakings) Act 1980.

MR. DEPUTY SPEAKER : The question is :

“That leave be granted to introduce a Bill further to amend the Bankers’ Books Evidence Act, 1891, the Reserve Bank India Act, 1934, the Banking Regulation Act, 1949, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee corporation Act, 1961, the Banking Companies (Acquisition and T-ansfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976 and the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.”

The motion was adopted.

SHRI PRANAB MUKHERJEE : I introduce the Bill.

DANGEROUS MACHINES (REGULATION) BILL*

THE MINISTER OF AGRICULTURE (RAO BIRENDRA SINGH) : Sir, I beg to move for leave to introduce a Bill to provide for the regulation of trade and commerce in and production, supply, distribution and use of, the, product any industry producing dangerous machines with a view to securing the welfare of Labour operating any such machine and for payment of compensation for the death or bodily injury suffered by any labourer while operating any such machine, and for matters connected there with or incidental thereto.

MR. DEPUTY-SPEAKER : The question is :

“That leave be granted **INTRODUCE A BILL** to provide for the regulation of trade and commerce in, and production, supply, distribution and use of, the product of any industry producing dangerous mnchines with a view to securing the welfare of labour operating any such machine and for payment of compensation for the

death or bodily injury suffered by any labourer while operating any such machine, and for matters connected therewith or incidental thereto.”

The motion was adopted

RAO BIRENDRA SINGH : Sir, I introduce the Bill.

12.55 hrs

MINES (AMENDMENT) BILL*

THE MINISTER OF STATES IN THE DEPARTMENTS OF SCIENCE AND TECHNOLOGY, ATOMIC ENERGY, SPACE, ELECTRONICS AND OCEAN DEVELOPMENT (SHRI SHIVRAJ V. PATIL) : Sir, I beg to move for leave to introduce a Bill further to amend the Mines Act, 1952.

Further, wants to make a short statement on the Bill. The Act has been under continous review of the Government particularly in the light of the difficulties experienced in the enforcement, need for additional safety regulations and improvements in the working conditions and work enviorment for the workers, some of the important provisions contained in the Amending Bill relate to the re-defining clearly of the duties responsibilities of the owner.

MR. DEPUTY-SPEAKER : Mr. Patil, you are only introducing the Bill now. When it is taken up for consideration, you can make the statement.

The question is :

“That leve be granted to introduce a Bill further to amend the Mines Act, 1952. ”

The montion was adopted.

SHRI SHIVRAJ V. PATIL : Sir, I introduce the Bill†

12.57 hrs.

MATTERS UNDER RULE 377

- (i) Need for construction of over-bridge at Vanmadkhi railway crossing in Bihar.

*Published in Gazette of India Extraordinary, Part II, section 2. dated 10.5.83.

†Introduced with the recommendation of the President.